

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd. Applicant/petitioner
v.
Value Infrabuild India Pvt. Ltd. Respondent

SECTION : UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 27.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Sanjay Kumar Singh, RP in Person

ORDER

IA-1898/PB/2020:- It is an application filed by the Resolution Professional u/s 21 (6A) of the Insolvency and Bankruptcy Code, 2016 r/w Regulation 16A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for appointment of an Authorized Representative namely Mr. Vineet Aggarwal as Authorized Representative on behalf of the Financial Creditor in class (homebuyers).

For the Authorized Representative aforementioned being authorized by the requisite number of homebuyers, IA-1898/2020 is hereby partly **allowed** by appointing Mr. Vineet Aggarwal as Authorized Representative to represent the Financial Creditors in class (homebuyers) as envisaged under Section 21(6A) of the Code.



As to another relief for exclusion of 180 days from the CIRP period, Resolution Professional is directed to file separate application for exclusion of 180 days period as mentioned in the second prayer of the application.

IA-5118/2020 filed for urgent hearing of IA-1898/2020 is hereby **disposed of** by partly **allowing** IA-1898/2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

27.11.2020
Aarti Makker